

1	2	3	4
6.	Gujarat	1908.00	65597.00
7.	Haryana	200.00	32000.00
8.	Himachal Pradesh	20.00	28000.00
9.	Jammu & Kashmir	60.00	24000.00
10.	Karnataka	400.00	65000.00
11.	Kerala	180.00	19000.00
12.	Madhya Pradesh	450.00	150000.00
13.	Maharashtra	1150.00	126000.00
14.	Manipur	25.00	12000.00
15.	Meghalaya	40.00	18000.00
16.	Mizoram	22.00	19800.00
17.	Nagaland	60.00	8000.00
18.	Orissa	300.00	79000.00
19.	Punjab	52.00	20000.00
20.	Rajasthan	380.00	76550.00
21.	Sikkim	22.00	11000.00
22.	Tamil Nadu	1100.00	85000.00
23.	Tripura	23.00	10000.00
24.	Uttar Pradesh	2200.00	110000.00
25.	West Bengal	825.00	44000.00
26.	A & N Islands	5.00	3300.00
27.	Chandigarh	0.10	500.00
28.	D & N Haveli	16.00	1000.00
29.	Daman & Diu	2.00	100.00
30.	Delhi	25.00	1000.00
31.	Lakshadweep	5.00	72.00
32.	Pondicherry	5.00	78.00
Total		11136.10	1137797.00

Bodoland Statehood

1554. SHRI MANIKRAO HODLYA GAVIT : Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Bodoland Statehood Movement Council's Chief has urged the Central and the State Governments to initiate fresh dialogue on a full-fledged for the aboriginal Bodos; and

(b) if so, the reaction of Central Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DÄR) : (a) In a telegram, the Chairman Bodoland State Movement Council has urged the Prime Minister to arrange a fresh political dialogue on the whole Bodoland question involving all the struggling Bodo Groups for evolving a lasting political solution. According to the State Government of Assam, no such demand has been received by it

(b) The Bodo Accord has been signed with a view to providing autonomy to the Bodos for their socio-

economic, educational, ethnic and cultural advancement. The implementation of the Accord needs to be watched.

Cogentrix Project

1555. SHRI JAG MOHAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state

(a) whether the Government have environmentally cleared Cogentrix project in haste and without concurrence of the Environmental committee concerned;

(b) if so, the facts thereof and the reasons therefor; and

(c) whether the Government propose to reconsider the case in view of the serious implications involved therein?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD) : (a) and (b) The environmental issues associated with the proposed 1000 MW thermal power project were duly considered by the Expert Committee for Thermal Power Projects constituted by the Ministry as per the procedure laid down under the Environmental Impact Assessment Notification of January, 1994 (as amended in May, 1994). The project was accorded environmental clearance based on the recommendation of the committee and was not cleared in haste

(c) The environmental implications of the project were carefully examined prior to its environmental clearance. Stringent environmental mitigative measures have been stipulated for their implementation by the project authorities.

Late Running of North East Express

1556. SHRI HARIN PATHAK : Will the Minister of RAILWAYS be pleased to state

(a) whether the North East Express between New Delhi and Guwahati always runs very late;

(b) if so, the reasons therefor; and

(c) the action proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : (a) and (b) No, Sir. However, the punctuality of 5621/5622 North East Express has not been satisfactory due to various reasons such as Alarm-chain-pulling, miscreant activities, accidents, bands/agitations, Loco Failures, Signal and Traffic failures, grid failures, etc.

(c) All efforts including intensive chasing and daily monitoring at different levels including holding of daily punctuality meetings both at Divisional and Headquarters levels and Foot-Plate Inspection by Senior Officers of different Departments are undertaken regularly. In addition, punctuality drives both at Inspectorial and Officers' levels are also launched and lacunae in the system whenever detected are dealt with.